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SL. NO. 06 / 20 26

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.11/2026/EZ

ANKUR SHARMAPetitioner

-VS-

STATE OF WEST BENGAL & OTHERSRespondents

BEFORE THE NOTARY PUBLIC
AT BIHANNAGAR
DIST-NORTH 24 PARGANAS

STATUS REPORT IN THE FORM OF AFFIDAVIT BY THE MEMBER
SECRETARY, STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, WEST BENGAL, RESPONDENT NO.5 IN COMPLIANCE OF
THE ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONAL BENCH DATED 27.01.2026

Most Respectfully Sheweth

I, Smt. Sumana Bhattacharyya, W/o- Sri Sanjib Kumar Kundu , aged about 57
years, by occupation service, posted as Chief Environment Officer, Department of
Environment, Government of West Bengal having office at Prani Sampad Bhawan,
5th Floor, LB-2, Sector III, Salt Lake, Kolkata- 700106, do hereby solemnly affirm
and declare as follows:-

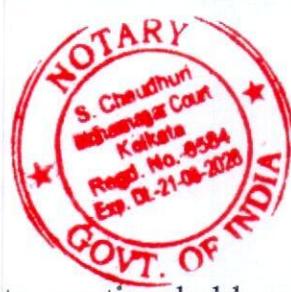
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1. That, I am also holding the post of Member Secretary, State Environment Impact Assessment Authority, West Bengal and I have made myself well acquainted with the facts and circumstances of instant case and have gone through the documents and reports pertaining to the subject matter of the instant Original Application. Hence, I am competent to affirm the instant affidavit before the Hon'ble Tribunal.
2. That, this affidavit is being affirmed in pursuant to the solemn Order passed by the Hon'ble National Green Tribunal, Eastern Bench dated 27.01.2025 wherein the Member Secretary, State Environment Impact Assessment Authority, West Bengal i.e. Respondent No. 5 has been directed to file affidavit of compliance.
3. That an online application was made in PARIVESH portal for the proposed residential complex by the project proponent SIA/WB/INFRA 2/448547/20 on 29.02.2024. As per process flow in online PARIVESH portal the application after submission to PARIVESH portal automatically reaches State Level Expert Appraisal Committee (SEAC) for appraisal.
4. That the application of the project proponent was appraised by State Level Expert Appraisal Committee in multiple meetings held on 06.03.2024, 27.08.2025 and 14.01.2026. In the 97th meeting of State Level Expert Appraisal Committee held on 14.01.2026 the proposal was recommended to State Level Environment Impact Assessment Authority, West Bengal for Environmental Clearance.

Copy of the relevant portion of the Minutes of the Meeting dated 14.01.2026 is marked and annexed as **Annexure R/1**.

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5. That SEIAA, W.B. discussed the proposal in its meeting held on 30.01.2026 wherein the following observations were made-

“ (i) The Project Proponent has not submitted the present site photographs of the project along with date, time and geo-coordinates matching with the project proposal in the portal and clearly mentioning the current status of construction at site sought by SEAC. In addition, need based activity for local people, which is a mandatory document for processing of any application for Environment Clearance (EC), has not been submitted. Therefore, the Project Proponent is requested to submit the above mentioned documents.

(ii) A case has been filed O.A No. 11/2026/EZ (*Ankur Sharma Vs State of West Bengal & Ors*) in Hon'ble National Green Tribunal, Eastern Zone Bench. Therefore, the matter has become sub-judice and the SEIAA can take its decision only after the final order of the Hon'ble National Green Tribunal in the case.

(iii) Previously, SEIAA had forwarded a complaint to New Town Kolkata Development Authority (NKDA) vide letter No. 2358/EN/T-II-1/077/2012 (Pt.II) dated 04.12.2025 for taking necessary action. SEIAA is awaiting action taken report from NKDA in this regard.”

Thereafter the application was deferred.

Copy of the Minutes of the Meeting dated 05.02.2026 is marked and annexed as **Annexure R/2**.

6. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

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7. That the statements made in paragraph No. 1 is true to my knowledge and paragraphs 2 to 5 are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Sumana Bhattacharyya
DEPONENT

VERIFICATION

I, Smt. Sumana Bhattacharyya, Member Secretary, State Environment Impact Assessment Authority, West Bengal do hereby solemnly affirm and declare that the contents of the report in the form of affidavit are true to the best of my knowledge and belief. No part of the Report is false and nothing has been concealed.

Verified at Kolkata this 01st day of April, 2026.

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs.

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Sumana Bhattacharyya
DEPONENT



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Level Expert Appraisal
Committee(SEAC),
WEST BENGAL)



Minutes of 97th Meeting of Reconstituted SEAC State Level Expert Appraisal
Committee meeting held from 14/01/2026 to 14/01/2026

Date: 27/01/2026

MoM ID: EC/MOM/SEAC/932316/1/2026
Agenda ID: EC/AGENDA/SEAC/932316/1/2026
Meeting Venue: Conference Room, Paribesh Bhawan, West Bengal Pollution Control Board,
Bidhannagar, Kolkata - 700106.
Meeting Mode: Hybrid
Date & Time:

14/01/2026	02:00 PM	06:00 PM
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1. Opening remarks

N/A

2. Confirmation of the minutes of previous meeting

N/A

3. Details of proposals considered by the committee

Day 1 -14/01/2026

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

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MIN_JH_32B Sand Mine by WEST BENGAL MINERAL DEVELOPMENT AND TRADING CORPORATION LIMITED located at Jhargram, WEST BENGAL

Minutes of the 97th meeting of the State Level Expert Appraisal Committee, West Bengal (2023-2026) held on January 14, 2025 at 14:00 hr at the Conference Room, Paribesh Bhawan, Bidhannagar.

The 97th meeting of the State Level Expert Appraisal Committee (SEAC), West Bengal (2023-2026) was held on Wednesday the 14th January, 2026 at 14:00 hr at the Conference Room, Paribesh Bhawan, Bidhannagar. The following members participated:

1)	Jagdish Prasad Meena, IAS	Secretary, SEAC	Present
2)	Prof. Anirban Gupta	Chairman, SEAC	Present
3)	Prof. Pradip Sikdar	Member, SEAC	Present
4)	Prof. Sampa Chakrabarti	Member, SEAC	Present
5)	Prof. Aniruddha Mukhopadhyay	Member, SEAC	Present
6)	Shri Shubhendu Bandyopadhyay	Member, SEAC	Present



1) TECHNICAL PRESENTATIONS:-

1.1) Terms of Reference:

1.1.1) Mining of Minerals:

- I. Proposed MIN_JH_32B Sand Mine comprising an area of 21 Ha. (51.89 acres) on Subarnarekha River at Mouza- Shimulia, J.L. No- 278, Plot No- 1235, 1281, P.S. - Sankrail, Block- Sankrail, District: Jhargram, West Bengal.

Proposal No.:	SIA/WB/MIN/558198/2025
Project Proponent:	M/s. West Bengal Mineral Development And Trading Corporation Limited.
Environmental Consultant:	M/s. Centre for Envotech and Management Consultancy Private Limited.

Activity:

- This is a proposal for MIN_JH_32B Sand Mine comprising an area of 21 Ha. (51.89 acres) on Subarnarekha River at Mouza- Shimulia, J.L. No- 278, Plot No- 1235, 1281, P.S. - Sankrail, Block- Sankrail, District: Jhargram, West Bengal.
- The project is falling within the DSR potential zone code JR_SK_SR_39.
- According to the DSS of the PARIVESH portal, the project area does not touch any CRZ, ESZ, RFA & PA (NP/WLS).
- The PP has obtained Provisional Grant Order for Sand Blocks vide Memo No. 286-ICE-12011(99)/27/2022-MINES Dated 20.05.2025.
- The PP has uploaded pre-feasibility report for the proposed project.
- The PP has uploaded cluster certificate from the competent authority. The sand block is forming cluster with adjacent 5 (five) no. of sand blocks of MIN_JH_32A_II,

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The PP shall, – while applying for environmental clearance, upload in the PARIVESH portal, the EIA/EMP report along with the documents/ submissions/ clarifications sought above.

All the documents should be duly signed both by the project proponent and the environmental consultant.

2.2) Environmental Clearance:

2.1.1) Construction Sector:

- I. Proposed Residential Complex for WBCS Officers housing scheme at Premises no. 44-0676, Plot No. – IID / 37 in AA – IID of Newtown, Plot No. 110/37, JL No. 2, PS – Airport, District – North 24 Pargana, West Bengal.

Proposal No.: SIA/WB/INFRA2/448547/2023
 Project Proponent: WBCS Executive Officer's Oitika Welfare Society
 Environmental Consultant: M/s. Ultra-Tech.



Activities:

- This is a proposal for development of Residential Complex for WBCS Officers housing scheme comprising of Six Nos. Towers (1, 2, 3, 4, 5, 6) of G+12 storied. Total Land Area is 21911.64 sqm. and total built up area is 51985.705 sqm. Total no. of dwelling units are 376 Nos.

Salient Features of the project:

- Salient features of the proposed project as uploaded by the PP in the PARIVESH portal is as below –

Total Land Area	21911.64 sqm (100%)
Ground Coverage Area	4766.00 sqm (21.75%)
Swimming pool area	330.00 sqm (1.51%)
Service Area	1104.35 sqm (5.04%)
Paved Area	6376.74 sqm. (29.10%)
Exclusive Tree Plantation Area	5660.71 sqm. (25.83%)
Open Parking Area	3673.84 sqm. (16.77%)
Total Built Up Area	53082.69 sqm
Block Details	Six Nos. Tower (1,2,3,4,5,6) of G+12 storied
No. of Dwelling units	376 Nos.
Source of Water	NKDA / HIDCO
Total Quantum of Water required	308 KLD
Quantity of Wastewater Generation	216 KLD
Quantity of treated wastewater recycled	93 KLD
Quantity of treated wastewater Discharge	123 KLD
Quantum of Fresh Water required	215 KLD
Capacity of Rain water	270 KL (3 nos. each 90 KL)

Harvesting Tank	
Number of Recharge Pit	12 nos.
Quantity of Solid Waste Generation	1050 Kg/Day
Constructional Phase Water Demand	35 KLD (construction work – 29 KLD, potable water – 5 KLD)
Total Population During Construction	420 Nos.
Total Population During Operation	2439 Nos. (Fixed Person – 2224, Floating Person – 192, Service Person – 23)
Electricity Load	2112.50 KVA & 1690 KW
Electricity Supplied By	WBSEDCL
D.G. Sets	2 Nos. 500 KVA
Car Parking provided	521 Nos. (Cover car parking – 126, Open car parking – 395)
No. of trees provided	462 Nos.
Latitude & Longitude of site	22°37'31.90"N & 88°27'17.79"E
Height of the building	39.925 m.
Project Cost	Rs. 128,37,09,698

Chronology of the Events:

- The PP applied in prescribed format for Environmental Clearance for the proposed project and uploaded the application in the PARIVESH portal on 29.02.2024.
- The PP has submitted the requisite EC processing fees as required under Notification No 924/T-II-1/021/2022 dated 23.05.2022 issued by Department of Environment, Government of West Bengal.
- The PP was called for the EC presentation in the 32nd meeting of the SEAC, WB (2023-2026) held on 06.03.2024 and the PP presented their proposal in this meeting.
- Based on the application made and the documents uploaded / submitted, in the PARIVESH portal, the SEAC observed that the sanctioned building plan uploaded by the PP is not in accordance with the SEIAA notification vide no. 2495/EN-T-II-I/011/2018 dated 17.12.2019. The sanctioned building plan does not include the mandatory details such as land use statement, scaled up drawing of STP both plan and section, rainwater harvesting tank details, location of recharge pits and its details etc. as mentioned in the notification.
- The PP presented the details of the project before SEAC on which the SEAC made the following observations:

Mandatory Documents

- Sanctioned building for the project in accordance with the notification issued by SEIAA vide no. 2495/EN-T-II-I/011/2018 dated 17.12.2019.
- The covered area for the project is 54293.814 sqm., whereas the built-up area of the project as per the sanction plan is 51985.705 sqm. According to the MoEF&CC, the application for EC should be done for the covered area on all floors put together including its basement and other service areas.

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3. The NOC of the airport shows a different name of the proponent. Document for clarification of such anomaly should be furnished. Name of the project proponent should also be clarified.

Water & waste water

4. Proposal for installation of piezometer with automatic water level meter. The design of the piezometer and the monthly water level in the piezometer should be reported with the six-monthly compliance report.
5. The sewage characteristic should include the parameters like total N, total P and faecal coliforms table for both raw and treated sewage.
6. Water required for the construction phase as far as practicable be arranged from the treated wastewater of the operational STP of NKDA.
7. Flow diagram of STP should clearly show the backwash waters and the water from sludge dewatering system recycled to the equalization tank. At present the lines shown are confusing.

Rainwater harvesting

8. Water from areas of rooftop garden should be separated from the rainwater which will be harvested. The plan of the rooftop showing the areas of roof top garden, rainwater harvesting area, etc. should be submitted. Recharge wells are to be shown on the sanctioned plan. The overflow from rainwater storage tanks should be planned for recharge through wells. At least two recharge tanks each with 6 recharge wells should be constructed for better recharge. Recharge wells should be raised above ground level to avoid contamination.

Solar

9. Layout of rooftop solar PV array to be submitted along-with utilization plan of this solar power.

Need based activities

10. Need based activities should be more specific and communication with the proposed beneficiaries should be furnished.

The SEAC recommended that the above documents may be submitted in the PARIVESH portal for further consideration of the application.

- The project proponent uploaded their reply in PARIVESH Portal on 19.08.2025, which was considered in the 83rd meeting of SEAC, WB (2023-2026) held on 27.08.2025.
- A complaint was lodged by Shri Ankur Sharma dated 02.07.2025 regarding construction activities.
- It was noticed that the name of the PP has been changed in the PARIVESH portal from Madhu Sudan Datta, Superintending Engineer, Housing Directorate, Housing Department, Government of West Bengal to WBCS Executive Officer's Oitika Welfare Society.
- The PP has informed that initially the land parcel was leased to Housing Directorate, Govt. of West Bengal with a mandate to develop the housing complex for the members of the WBCS Executive Officers. Subsequently, through a Deed of Rectification vide being No 190400197 for the year 2025, dated 11.06.2025, the Housing Department, Govt. of West Bengal assigned the Deed of Lease to "WBCS Executive Officers"

OITIKA Welfare Society”, the present proponent of the project, represented by its Secretary, Mr. Rupam Banerjee.

The PP has submitted in the PARIVESH portal on 19.08.2025 that the present status of construction as boundary wall and site preparation work including site office work has been started.

The PP was called for a presentation in the 83rd meeting of SEAC, WB (2023-2026) held on 27.08.2025 and the PP presented their proposal in this meeting. They submitted their presentation along with a drone videography of the status of the project site.

- The SEAC considered the submission made by the PP in the 83rd meeting of SEAC, WB (2023-2026) held on 27.08.2025 along with the presentation made by the PP. Considering the complaint received by SEIAA and WBPCB and based on the application made, documents uploaded / submitted, and the presentation made by the PP/Consultant, the SEAC made the following observations :

Mandatory documents

- 1) Present site photographs of the project along with date, time and geo-coordinates matching with the project proposal in the portal and clearly mentioning the current status of construction at site should be submitted.
- 2) A fresh drone videography of the project site clearly showing the date, time and location should be submitted.

Water and waste water

- 3) Detailed design of STP should be submitted.

Need-based EMP

- 4) Need-based EMP as per Office Memorandum of MoEF& CC vide F. No. 22-65/2017.IA.III dated 30.09.2020 should be submitted as discussed in the meeting. Beneficiaries for the social part of EMP should be identified and their consent should be submitted.

The SEAC recommended that the above documents may be submitted in the PARIVESH portal for further consideration of the application.

- The project proponent uploaded their reply in PARIVESH Portal on 30.12.2025, which was considered in the 97th meeting of SEAC, WB (2023-2026) held on 14.01.2026.

SEAC Observations and Recommendations:

- The SEAC considered the submission made by the PP in the 97th meeting of SEAC, WB (2023-2026) held on 14.01.2026 and discussed. It is also noted that SEIAA vide No. 2358/ENT-II-1/077/2012(Pt.I) dated 09.12.2025 has taken up in the complaint issue with NKDA. Accordingly, SEAC has decided to recommend the application for EC and request SEIAA for taking further action.

- II. **Proposed “The Park Unizen” Hotel & Serviced Apartments at Premises No. 990, Eastern Metropolitan Bypass, KMC Ward No. – 58, Borough – VII, Kolkata – 700046, West Bengal.**

Proposal No.:

SIA/WB/INFRA2/558666/2025

Project Proponent:

M/s. Apeejay Surrendra Park Hotels Limited.

Environmental Consultant:

M/s. Ultra-Tech.

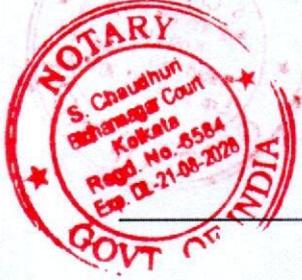
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Sl. No.	Name of the unit and Project address	Summary Decision
	& Coil / Color Coated Sheets at WBIIDC Industrial Area, Mouza – Suknibasa, Block – Jhargram, Dist – Jhargram, West Bengal. (Proposal No.: SIA/WB/IND1/563984/2026)	
1.2) Environmental Clearance		
1.2.1) Construction Sector		
I.	M/s. Springcity Buildcon LLP. Proposed Expansion cum Modification of Residential Complex at 33A, Canal South Road, KMC Ward No. 57, Borough – VII, PO – Beliaghata, PS – Tangra, Kolkata – 700015, West Bengal. (Proposal No.: SIA/WB/INFRA2/562538/2025)	Additional Details Sought
2. Reconsideration Proposals		
2.1) Terms of Reference		
2.1.1) Mining of Minerals		
I.	M/s. West Bengal Mineral Development And Trading Corporation Limited Proposed Riverbed Sand Mine of Sand Block MIN_BNK_23_A comprising of an area of 8.08 ha on the river Dwarakeswar at Block-Onda, P.S- Onda, District- Bankura, West Bengal. (Proposal No.: SIA/WB/MIN/529292/2025)	Recommended for Terms of Reference
II.	Banshi Ghosh Proposed Radhakantapur Sand Mine [Sand Block No.: 0107DM011] over an area of 3.78 Hectare (9.35 Acres) on the river Damodar at Plot No:448(P), J.L. No.-60, Mouza: Radhakantapur, P.S: Barjora, District: Bankura, West Bengal. (Proposal No.: SIA/WB/MIN/548757/2025)	Additional Details Sought
III.	Anil Adhikari. Proposed Chaitrapur Sand Mine [Sand Block No. BARDHAMAN-II/CHAITRAPUR/1475&OTHS3/E] over an area of 2.58 Hectare/6.37 Acres (now project area is 2.33 Hectare/5.76 Acres, area after surrendering) on river Damodar at Plot no: 1475(P), 1477(P), 1479(P), 1480(P) in Mouza: Chaitrapur, P.S.- Bardhaman, J.L. No.- 84, District: Purba Bardhaman, West Bengal. (Proposal No.: SIA/WB/MIN/558786/2025)	Recommended for Terms of Reference
2.2) Terms of Reference		
2.2.1) Construction Sector		
I.	WBCS Executive Officer's Oitika Welfare Society Proposed Residential Complex for WBCS Officers housing scheme at Premises no. 44-0676, Plot No. – IID / 37 in AA – IID of Newtown, PS – Airport, District – North 24 Pargana, Kolkata, West Bengal. (Proposal No.: SIA/WB/INFRA2/448547/2023)	Recommended for Environmental Clearance
II.	M/s. Apeejay Surrendra Park Hotels Limited Proposed "The Park Unizen" Hotel & Serviced Apartments at Premises No. 990, Eastern Metropolitan Bypass, KMC Ward No. – 58, Borough – VII, Kolkata – 700046, West Bengal. (Proposal No.: SIA/WB/INFRA2/558666/2025)	Recommended for Environmental Clearance
III.	M/s. L.R Agro Product Private Limited Proposed development of resort building consisting hotel block, suite block, public block, bistro set, gym set, spa set, villas & specialty restaurant at J.L. No. – 51, 84, 83, L.R. Plot no. – 429/489, 429/490, 429/493, 429/494, 429/495, R.S. Plot No. – 400, 401, 404, 405, 406, Mouza – Udaysing, L.R. Plot no. – 3,	Recommended for Environmental Clearance



Sl. No.	Name of the unit and Project address	Summary Decision
	R.S. Plot No. – 3, Mouza – Fout Singer Chhat, L.R. Plot no. – 120, 121, 122, 123, 137, 138, 139, R.S. Plot No. – 241, 242, 243, 246, 261, 262, 263, Mouza – Daknikata, L.R. Khatian No. – 45/1, 2, 413, under Champasari Gram Panchayat, P.S. – Pradhan Nagar, Dist. – Darjeeling, West Bengal. (Proposal No.: SIA/WB/INFRA2/557959/2025)	

There being no other agenda the Chair thanked the members present for their fruitful participation and deliberations. The meeting ended with a vote of thanks to the Chair.



Sd/-

Sd/-

(Anirban Gupta)
Chairman
S E A C, West Bengal

(Pradip Sikdar)
Member
S E A C, West Bengal

Sd/-

Sd/-

(Indranath Sinha)
Member
S E A C, West Bengal

(Prof. Sampa Chakrabarti)
Member
S E A C, West Bengal

Sd/-

Sd/-

(Aniruddha Mukhopadhyay)
Member
S E A C, West Bengal

(Shubendu Bandyopadhyay)
Member
S E A C, West Bengal

Sd/-

Jagdish Prasad Meena, IAS
Secretary
S E A C, West Bengal

Signature Not Verified

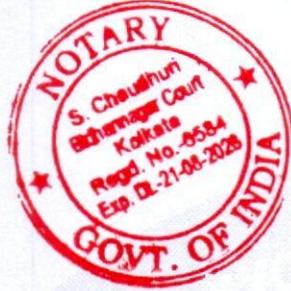
Digitally Signed by: Shri Jagdish Prasad
Meena IAS
Member Secretary, SEAC

Date: 27/01/2026

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Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority (SEIAA),
 WEST BENGAL)



Minutes of 93rd meeting of SEIAA (Reconstituted on 17.05.2023) State Environment Impact Assessment Authority meeting held from 30/01/2026 to 30/01/2026
 Date: 05/02/2026

MoM ID: EC/MOM/SEIAA/644087/1/2026

Agenda ID: EC/AGENDA/SEIAA/644087/1/2026

Meeting Venue: Conference Room of the New Administrative Building of Environment Department, Govt. of West Bengal at IB-180, Sector-III, Salt Lake, Kolkata-700106.

Meeting Mode: Hybrid

Date & Time:

30/01/2026	02:00 PM	05:30 PM
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1. Opening remarks

SEIAA Chairman and Member Secretary greeted each other and started discussion point wise as per the agenda.

2. Confirmation of the minutes of previous meeting

Minutes of 92nd Meeting of SEIAA, WB is uploaded in the PARIVESH Portal and same is confirmed by SEIAA.

3. Details of proposals considered by the committee

Day 1 -30/01/2026

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

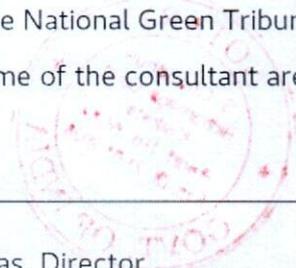
Environmental Clearance for Proposed "The Park Unizen" Hotel & Serviced Apartments at Premises No. 9

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(Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xvii. The contact details of the proponent and the name of the consultant are given below -



Name of the Contact person with Designation	Mr. J. Biswas, Director
Address	17, Park Street, Kolkata-700016.
Email	jbiswas@theparkhotels.com
Telephone Number / Mobile Number	033-2249-9000 033-2249-4000
Name of the Environmental Consultant	M/s. Ultra-Tech

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

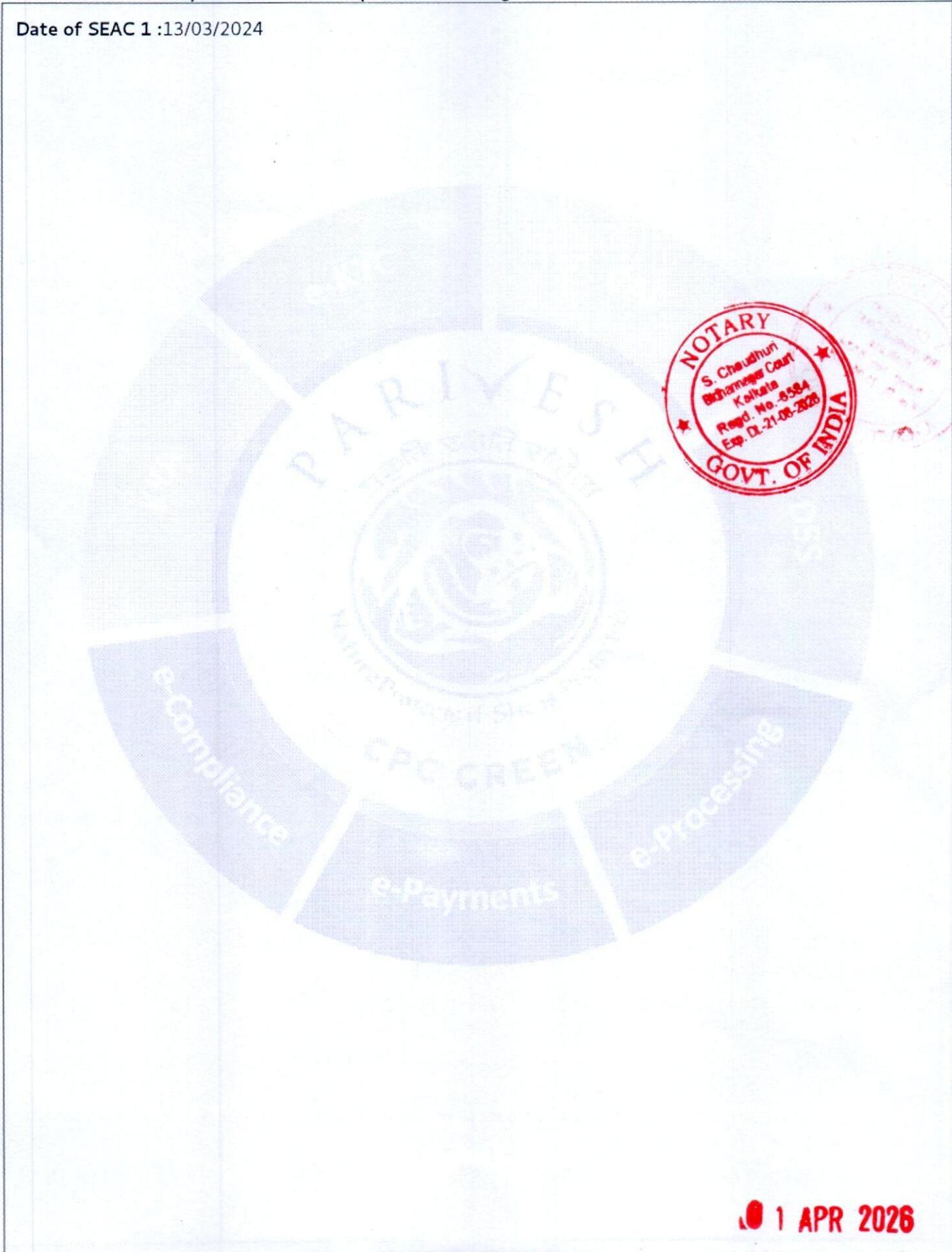
Residential Complex by Housing Department, Government of West Bengal by WBCS Executive Officer's Oitika Welfare Society located at 24 PARAGANAS NORTH, WEST BENGAL			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/WB/INFRA2/448547/20	2N-60/2024(E)	29/02/2024	Building / Construction (8(

01 APR 2026

23		a))
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3.2.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :13/03/2024



1 APR 2026

Deliberations of SEAC 1 :

- Based on the application made and the documents uploaded / submitted, in the PARIVESH portal, the SEAC observed that the sanctioned building plan uploaded by the PP is not in accordance with the SEIAA notification vide no. 2495/EN-T-II-I/011/2018 dated 17.12.2019. The sanctioned building plan does not include the mandatory details such as land use statement, scaled up drawing of STP both plan and section, rainwater harvesting tank details, location of recharge pits and its details etc. as mentioned in the notification.
- The PP presented the details of the project before SEAC on which the SEAC made the following observations:

Mandatory Documents

1. Sanctioned building for the project in accordance with the notification issued by SEIAA vide no. 2495/EN-T-II-I/011/2018 dated 17.12.2019.
2. The covered area for the project is 54293.814 sqm., whereas the built-up area of the project as per the sanction plan is 51985.705 sqm. According to the MoEF&CC, the application for EC should be done for the covered area on all floors put together including its basement and other service areas.
3. The NDC of the airport shows a different name of the proponent. Document for clarification of such anomaly should be furnished. Name of the project proponent should also be clarified.

Water & waste water

4. Proposal for installation of piezometer with automatic water level meter. The design of the piezometer and the monthly water level in the piezometer should be reported with the six-monthly compliance report.
5. The sewage characteristic should include the parameters like total N, total P and faecal coliforms table for both raw and treated sewage.
6. Water required for the construction phase as far as practicable be arranged from the treated wastewater of the operational STP of NKDA.
7. Flow diagram of STP should clearly show the backwash waters and the water from sludge dewatering system recycled to the equalization tank. At present the lines shown are confusing.

Rainwater harvesting

8. Water from areas of rooftop garden should be separated from the rainwater which will be harvested. The plan of the rooftop showing the areas of roof top garden, rainwater harvesting area, etc. should be submitted. Recharge wells are to be shown on the sanctioned plan. The overflow from rainwater storage tanks should be planned for recharge through wells. At least two recharge tanks each with 6 recharge wells should be constructed for better recharge. Recharge wells should be raised above ground level to avoid contamination.

Solar

9. Layout of rooftop solar PV array to be submitted along-with utilization plan of this solar power.

Need based activities

10. Need based activities should be more specific and communication with the proposed beneficiaries should be furnished.

The SEAC recommended that the above documents may be submitted in the PARIVESH portal for further consideration of the application.

All the documents should be duly signed both by the project proponent and the environmental consultant.

The SEAC will further consider the case on submission of satisfactory reply on the above-mentioned queries only through "PARIVESH" portal.

01 APR 2026

Date of SEAC 2 :27/08/2025

Deliberations of SEAC 2 :

- The SEAC considered the submission made by the PP in the 83rd meeting of SEAC, WB (2023-2026) held on 27.08.2025 along with the presentation made by the PP. Considering the complaint received by SEIAA and WBPCB and based on the application made, documents uploaded / submitted, and the presentation made by the PP/Consultant, the SEAC made the following observations :

Mandatory documents

- 1) Present site photographs of the project along with date, time and geo-coordinates matching with the project proposal in the portal and clearly mentioning the current status of construction at site should be submitted.
- 2) A fresh drone videography of the project site clearly showing the date, time and location should be submitted.

Water and waste water

- 3) Detailed design of STP should be submitted.

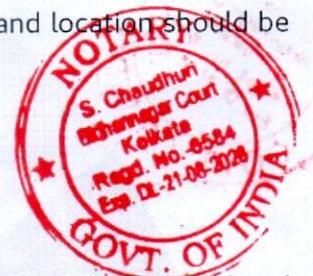
Need-based EMP

- 4) Need-based EMP as per Office Memorandum of MoEF& CC vide F. No. 22-65/2017.IA.III dated 30.09.2020 should be submitted as discussed in the meeting. Beneficiaries for the social part of EMP should be identified and their consent should be submitted.

The SEAC recommended that the above documents may be submitted in the PARIVESH portal for further consideration of the application.

All the documents should be duly signed both by the project proponent and the environmental consultant.

The SEAC will further consider the case on submission of satisfactory reply on the above-mentioned queries only through "PARIVESH" portal.



Date of SEAC 3 :07/01/2026

Deliberations of SEAC 3 :

Due to unavoidable circumstances, the 96th SEAC meeting scheduled on 07.01.2026, is being postponed.

Date of SEAC 4 :14/01/2026

Deliberations of SEAC 4 :

- The SEAC considered the submission made by the PP in the 97th meeting of SEAC, WB (2023-2026) held on 14.01.2026 and discussed. It is also noted that SEIAA vide No. 2358/ENT-II-1/077/2012(Pt.I) dated 09.12.2025 has taken up in the complaint issue with NKDA. Accordingly, SEAC has decided to recommend the application for EC and request SEIAA for taking further action.

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3.2.3. Deliberations by the SEIAA in current meetings

INTRODUCTION

The project proponent made online application vide proposal no. **SIA/WB/INFRA2/448547/2023** dated **29/02/2024** seeking Environmental Clearance under the provisions of the EIA Notification, 2006 for the above-mentioned project. The proponent applied under SL. No. **8(a) Building / Construction** projects under Category "B2" of EIA Notification 2006.

The SEAC considered the submission made by the PP in the 97th meeting of SEAC held on 14.01.2026 and discussed. It was also noted that SEIAA vide No. 2358/EN/T-II-1/077/2012(Pt.II) dated 04.12.2025 has taken up the complaint issue with NKDA. Accordingly, SEAC has decided to recommend the application for EC and request SEIAA for taking further action.

PROJECT DETAILS

The project of WBCS Executive Officer's Oitika Welfare Society located is as follows :

S. No.	State	District
1.	West Bengal	North 24 Parganas

The salient features of the project submitted by the project proponent are available under online proposal no. **SIA/WB/INFRA2/448547/2023** in PARIVESH Portal.

Deliberations by the SEIAA

SEIAA considered the recommendation of SEAC and decided the following :-

- 1) PP has not submitted 'present site photographs of the project along with date, time and geo-coordinates matching with the project proposal in the portal and clearly mentioning the current status of construction at site' sought by SEAC. In addition, need based activity for local people, which is a mandatory document for processing of any application for EC, has not been submitted. Therefore, the PP is requested to submit the above mentioned documents.
- 2) A case has been filed vide O.A. No. 11/2026/EZ (Ankur Sharma Vs the State of West Bengal & Ors) in Hon'ble NGT, Eastern Zone Bench. Therefore, the matter has become sub-judice and the SEIAA can take its decision only after the final order of Hon'ble NGT in the case.
- 3) Previously, SEIAA had forwarded a complaint to NKDA vide letter No. 2358/EN/T-II-1/077/2012(Pt.II) dated 04.12.2025 for taking necessary action. SEIAA is awaiting action taken report from NKDA in this regard.

3.2.4. Recommendation of SEIAA

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Resort Building by L.R Agro Product Private Limited by L.R AGRO PRODUCT PRIVATE LIMITED located at DARJEELING, WEST BENGAL			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)

1 APR 2026

NEED BASED ACTIVITIES FOR LOCAL PEOPLE

(Proposal No. : SIA/WB/MIN/551710/2025 - Proposed Premganj Majhiali Sand Mine (MIN_JPG_22) comprising an area of 3.71 Hectare (9.17 Acres) on Teesta River at J. L. No. – 102, Plot No. 87, 88 & 89, Mouza – Premganj Majhiali, Village – Premganj Majhiali, Police Station – Mal Bazar, District – Jalpaiguri, West Bengal by West Bengal Mineral Development and Trading Corporation Limited)

Amount Proposed & Details of Need Based Activities (in Rupees)	
Particulars	Fund Allocation (in Rupees) (within first two years)
Following Activities will be done at Baradighi Basti Primary School, Baradighi Basti, Mathachulka, District – Jalpaiguri, West Bengal.	
Building a Room for Students with concrete ceiling featuring desks, chairs, projector, computer, walls adorned with educational materials	Rs. 11,20,000/-
Provide drinking water facility with adequate water filtration and maintain drinking water facilities with AMC of 5 years	Rs. 52,000/-
Total	Rs. 11,72,000/-

* The need based activities and plantation will have to be implemented within first two years of starting of mining operation. Photographic evidence (geo-tagged) of the need based activities and relevant bills/vouchers regarding the implementation of need based activities with actual expenses incurred are to be given in 6 monthly compliance report.



Signature Not Verified

Digitally Signed by: SMT SUMANA
BHATTACHARYYA IFS
Member Secretary, SEIAA

Date: 05/02/2026

01 APR 2026

